

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building, 36, Janpath, New Delhi-110001
Ph:23753942 Fax- 23753923

Petition No. 202/TD/2016

Dated 4.11.2016

To

The Managing Director,
Amplus Energy Solutions Pvt. Limited,
A-57, DDA Sheds, Okhla Industrial Phase-II
New Delhi-110020.

Subject: Application for grant of Licence for inter-state trading under Section-15 of the Electricity Act, 2003 to undertake Inter-state trading of electricity within India.

With reference to your petition mentioned above, you are directed to furnish the following information on an affidavit, latest by 18.11.2016.

- a. Resume of all members of core management team indicating their educational/professional qualifications, present and past experience with name of organization, position held in chronological order, by clearly mentioning that they are full time professionals in terms of Regulation 3(2) of Trading Licence Regulations.
- b. Directors' Report, Auditors' Report, the Schedules and notes on accounts for the financial year 2015-16.
- c. Auditor Report and comment on the provisional balance sheet submitted with the application as on 31-8-2016 and P & L account for the period from 1-4-2016 to 31-8-2016.
- d. Details of Loans and advances (short term & Long Term) given to associates as on special balance sheet date i.e. 31-8-2016 (if any).
- e. Organization chart of group companies if any, clearly mentioning the relationship of the applicant company with its other companies of the group (holding, subsidiary & associate), along with the details of location, percentage of share holding in each other company.
- f. "Trading in Electricity" has not been mentioned in the Memorandum of Association of the applicant company in terms of Regulation 3 (1) (g) of the Trading Licence Regulations.

Yours faithfully,

Sd/-
(T.D.Pant)
Deputy Chief (Legal)